

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-107
IB- 691 /(ND)/2020

IN THE MATTER OF:

Sentinels Security (P) Ltd

Vs.

Duet Sare Outsourcing (P) Ltd

....OPERATIONAL CREDITOR

....CORPORATE DEBTOR

SECTION

U/s 9 IBC code 2016

Order delivered on 17.8.2021

CORAM:

SHRI. P.S.N PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Appellant : Ms. Vidhi Jain, Advocate

For the CD : : Mr. Tejas Chhabra, Advocate for Respondent / Corporate Debtor


For the Intervener :

ORDER

Heard the submissions made by the Counsel for the Operational Creditor as well as Counsel for the Corporate Debtor. Both the Counsels have submitted that the Corporate Debtor has moved an Application for withdrawal of the matter on 15.8.2021. However, it is seen that this application has not come on the e-Portal of this Tribunal. Therefore, this matter be posted after a week. In the meantime, the Court Officer may take steps to get the matter listed for early disposal of the same.

List on 27.8.2021.


(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)


(P.S.N PRASAD)
MEMBER (JUDICIAL)

Surjit